

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 68/241-246/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company:

Shailesh P Gonawala & Ors.

V/s.

Shree Saisang Associates Pvt Ltd. & Ors.

Section of the Companies Act:

Section 241-246 r/w 213, 447, 448 of the
Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	S. SWAMINATHAN	PCS	Petitioners	S. Swaminathan
2.	S. Suriyanarayanan	Advocate	Petitioners	S. Suriyanarayanan
3.	DHIREN R. DAVE	PCS	R-2 & 4	D. Dave
4.	Bhairav Shukla	PCS	Resp.	B. Shukla

ORDER

Learned PCS Mr. S Swaminathan with Learned Advocate Mr. S. Suriyanarayanan present for petitioners. Learned PCS Mr. Dhiren Dave present for Respondents no. 2 and 4. Learned PCS Mr. Bhairav Shukla present for Respondent no. 3. None present for other Respondents.

Learned Advocate Mr. S. Suriyanarayanan filed Vakalatnama for Petitioners no. 1 and 2.

Learned PCS Mr. Dhiren Dave filed Memorandum of Appearance for Respondents no. 2 and 4.

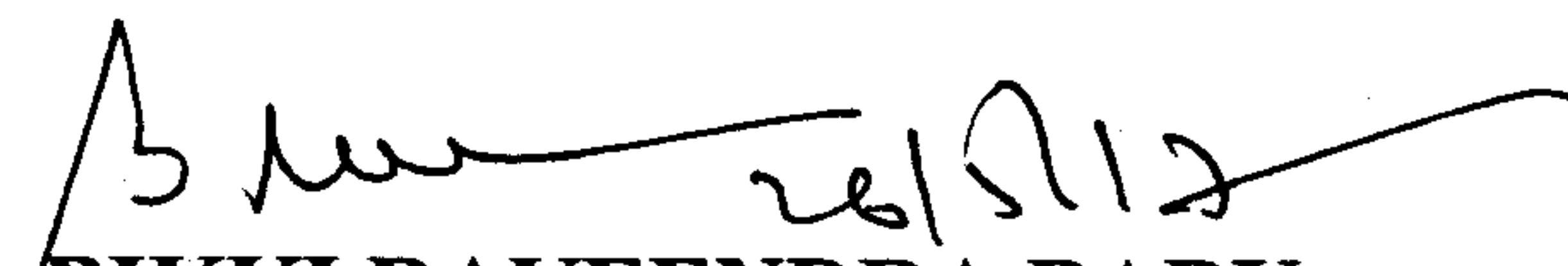
Learned PCS Mr. Bhairav Shukla filed Memorandum of Appearance for Respondents no. 3.

Heard arguments of Learned Counsel for petitioner and Learned PCS for Respondents no. 2 to 4 considering the averments in the petition.

Petition is admitted.

Respondents no. 2 to 4 shall ~~also~~ file reply in the main petition within three weeks serving a copy in advance to the Petitioners and petitioners shall file rejoinder within one week from the date of receipt copy of reply.

For hearing on interim reliefs, list the matter on 13.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of May, 2017.